

THE HIGH COURT OF MADHYA PRADESH
MCRC-43810-2020
(Shrikant Vs. State of Madhya Pradesh)

Gwalior Dt. 20.11.2020

Shri RBS Tomar, learned counsel for the petitioner.

Shri Ramendra Gurjar, learned Panel Lawyer, for respondent/State.

This case is heard through video conferencing.

IA 21851/20 has been filed for converting this MCRC into criminal appeal.

The said IA for reasons mentioned therein is allowed.

Registry is directed to register this MCRC as criminal appeal and list the same **on 24.11.2020**.

Accordingly, this MCRC stands disposed of.

(Sheel Nagu)
Judge

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